GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1996 ANSWERED ON:05.12.2012 CAR FOR AVIATION SECTOR Adsul Shri Anandrao Vithoba

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Civil Aviation Requirement (CAR) is a guideline that lays down requirement for aviation sector players in the country;
- (b) if so, the details thereof;
- (c) whether the Civil Aviation Ministry has requested the Directorate General of Civit Aviation (DGCA) to drop the word `financial` from the title `Assessment of Impact of Financial Stress on Safety of Operations` of the Civil Aviation Requirement;
- (d) if so, the details thereof; and
- (e) the steps taken by the Union Government to ensure the safety of the air passengers?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRi K. C. VENUGOPAL)

- (a) & (b) Yes madam. Civil Aviation Requirements (CARs) are issued under rule 133A of the Aircraft Rules, 1937. These requirements are in the form of special directions issued by the Director General of Civil Aviation, which shall not be inconsistent with the Aircraft Act, 1934 or the Aircraft rules, 1937 relating to the operations, use, possession, maintenance or navigation of aircraft flying in or over India or of aircraft registered in India.
- (c) & (d) No madam. Civil Aviation Ministry has not requested the Directorate General of Civil Aviation (DGCA) to drop the word `financial` from the title `Assessment of Impact of Financial Stress on Safety of Operations` of the Civil Aviation Requirement.
- (e) Steps taken by the Union Government to ensure the safety of the air passengers are at Annex.